

PART-II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 3rd July, 2026

No. Leg.28/2026.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 29th June, 2026 is hereby published for general information:-

HARYANA ORDINANCE NO. 4 OF 2026**THE HARYANA VILLAGE COMMON LANDS (REGULATION)
AMENDMENT ORDINANCE, 2026****AN****ORDINANCE**

further to amend the Haryana Village Common Lands (Regulation) Act, 1961.

Promulgated by the Governor of Haryana in the Seventy-seventh Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Village Common Lands (Regulation) Amendment Ordinance, 2026. Short title.
2. In sub-section (1A) of section 5A of the Haryana Village Common Lands (Regulation) Act, 1961, for the words and sign “Director, Development and Panchayats Department”, the words “Deputy Commissioner concerned” shall be substituted. Amendment of section 5A of Punjab Act 18 of 1961.

CHANDIGARH:
THE 29TH JUNE, 2026

PROF. ASHIM KUMAR GHOSH
GOVERNOR OF HARYANA

RITU GARG,
ADMINISTRATIVE SECRETARY TO GOVERNMENT,
HARYANA, LAW AND LEGISLATIVE DEPARTMENT.